CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No. 190 of 1998.

Wednesday this the 23rd day of August, 2000.

CORAM:

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.A. Varghese, Extra Departmental Delivery Agent, Thattekad Branch Post Office, Kothamangalam.

Applicant

(By Advocate Shri Shafik M.A.)

٧s.

- 1. Union of India represented by the Director General of Posts, Department of Posts, New Delhi.
- 2. The Chief Postmaster General, Kerala Circle, Trivandrum.
- The Senior Superintendent of Post Offices, Aluva Division, Aluva-683 101.

Respondents

(By Advocate Shri Varghese P. Thomas, ACGSC)

The application having been heard on 23.8.2000, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Extra Departmental Delivery Agent (EDDA for short) at Thattekad Branch Post Office applied for appointment by transfer as Extra Departmental Branch Post Master (EDBPM for short), Thattekad. The applicant was served with an order dated 5.12.97 by which he was informed that as the procedure for transfer of an ED Agent has been recalled, the request for transfer could not be

considered and selection would be made by persons sponsored by the Employment Exchange. Understanding that this order was issued on the basis of A-1 dated 14.2.97 the applicant has filed this application for a declaration that he is entitled to get preference over outsiders sponsored by the Employment Exchange for consideration for appointment as EDBPM, Thattekad Post Office and for a direction to the respondents to consider the applicant for appointment as EDBPM, Thattekad by transfer.

- 2. The respondents have filed a detailed reply statement opposing the grant of reliefs as prayed for. When the matter came up for hearing today, learned counsel of the respondents under instructions from official respondents stated that in view of the ruling of the Tribunal in O.A. 45/98 and as the order at A-1 has already been set aside therein, the respondents would first consider the request of the applicant and other similar ED Agents for appointment to the post of EDBPM, Thattekad by transfer before taking recourse to recruitment from open market and therefore the application may be disposed of with such a direction.
- 3. In the light of the above statement made by the learned counsel of the respondents, the application is disposed of directing the respondents to consider the request of the applicant for transfer and appointment as EDBPM, Thattekad along with similar requests, if any, received from

other working ED Agents who are eligible and that only if the applicant or any other ED Agents who have similarly applied is found unsuitable or ineligible for appointment, recruitment from open market shall be resorted to. No costs.

Dated the 23rd August 2000.

G.RAMAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAÑ VICE CHAIRMAN

rv

Annexure A-1: True copy of the letter No. 19-72/96-ED & TRG dated 14.2.97 issued by the Member (Personnel), Government of India, Ministry of Communications, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi.